

Vandana Vidhyut Limited (In Liquidation)

Liquidator: Mr. Sanjay Gupta

Registered Office: Vandana Bhawan, M.G.Road, Raipur CT 492001, IN.
E-mail ID: assetsale2@aaainsolvency.in; vandana.vidhyut@aaainsolvency.com

Contact No.: +91 8800865284 (Mr. Puneet Sachdeva/Md.Wasim)

E-Auction

Sale of Assets under Insolvency and Bankruptcy Code, 2016

Date and Time of E-Auction: 27th August, 2021 at 03.00 pm to 05.00 pm
(With unlimited extension of 5 minutes each)

Last date of submission of EMD: 25th August, 2021

SALE NOTICE

Sale of Assets and Properties owned by **Vandana Vidhyut Limited (In Liquidation)** forming part of Liquidation Estate formed by the Liquidator, appointed by the Hon'ble National Company Law Tribunal, Cuttack Bench vide order dated 16th December, 2019. The sale will be done by the undersigned through the e-auction platform <https://aaa.auctiontiger.net>.

Asset Description	Block	Reserve Price (In Rs.)	EMD Amount (In Rs.)	Incremental Value (In Rs.)
Thermal Power Plant 2x135 MW Capacity (Complete plant on Slump Sale basis)	A	307 Crores	10 Crores	2 Crores
Leasehold Land (Area 644.69 Acres), and Building including shed along with plant and machinery situated at Korba, Chhattisgarh.	B	53.88 Lakhs	5.40 Lakhs	2 lakhs

Terms and Condition of the E-auction are as under

1. E-Auction will be conducted on "AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS BASIS" through approved service provider M/S E-Procurement Technologies Limited (Auction Tiger).
2. The EMD of the Successful Bidder shall be retained towards part sale consideration and the EMD of unsuccessful bidders shall be refunded. The Liquidator can retain the EMD of H2 bidder too. The EMD shall not bear any interest. The Liquidator will issue a Letter of Intent (LOI) to the Successful Bidder and the Successful Bidder shall have to deposit the balance amount (Successful Bid Amount - EMD Amount) within 30 days on issuance of the LOI by the Liquidator.
3. Default in deposit of the balance amount by the successful bidder within the time limit as mentioned in the LOI would entail forfeiture of the entire amount deposited (EMD + Any Other Amount) by the Successful Bidder. In such case, the Liquidator would have right to invite the H2 bidder to become successful Bidder.
4. In case the successful buyer requires the issuance of documents in the name of another individual/nominee/registered company, prior information to this effect shall be given to the Liquidator by way of a formal letter and undertaking in the prescribed format.
5. The Liquidator has the absolute right to accept or reject any or all offer(s) or adjourn/postpone/cancel the e-Auction or withdraw any property or portion thereof from the auction proceeding at any stage without assigning any reason thereof.
6. After payment of the entire sale consideration, the sale certificate/agreement will be issued in the name of the successful bidder only and will not be issued in any other name.
7. **E-auction date & Time: 27.08.2021 at 3.00 pm-5.00 pm (with unlimited extension of 5min)**

All the terms and conditions are to be mandatorily referred from the website of AAA Insolvency Professionals LLP i.e. <https://insolvencyandbankruptcy.in/> and from the E-Auction Process Document, prior to submission of EMD and participation in the process. The Liquidator can be contacted on vandana.vidhyut@aaainsolvency.com.

sd/-
Sanjay Gupta
(Liquidator)

Vandana Vidhyut Limited in Liquidation

IBBI Regn. No. IBBI/IPA-001/IP-P00117/2017-18/10252

Address: E-10A, Kailash Colony, Greater Kailash-I, New Delhi 110048

Date: 28.07.2021 Email ID: assetsale1@aaainsolvency.in; sanjaygupta@aaainsolvency.com

Place: Delhi Contact No.: 011 4666 4627; +91 8800865284 (Mr. Puneet Sachdeva/Md. Wasim)

PRE-OFFER ADVERTISEMENT CUM CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT TO THE PUBLIC SHAREHOLDERS OF

GAYATRI TISSUE & PAPERS LIMITED

Corporate Identification Number: L45100MH1987PLC042141

Registered Office: 16/37, No.5, Near Prabodhan Krida Bhawan, Siddhartha Nagar, Goregaon (West), Mumbai - 400 104, Maharashtra, India

Corporate Office: B-1, TSR Towers, 6-3-1090, Rajbhavan Road, Somajiguda, Hyderabad-500 082, Telangana, India

B-1, TSR Towers, 6-3-1090, Rajbhavan Road, Somajiguda, Hyderabad-500 082, Telangana, India

Tel No.: +91 40 2331 0330 / 4284 / 4296; Fax No.: +91 40 2339 8435;

Website: www.gtpitco.in; Email ID: cnsdinesh@gayatri.co.in; cs@gayatri.co.in

This Pre-Offer Advertisement cum Corrigendum to the Detailed Public Statement ("Advertisement") is being issued by CapitalSquare Advisors Private Limited ("Manager to the Offer"), for and on behalf of VR Integrated Project Management Private Limited ("Acquirer") pursuant to the provisions of Regulation 18 (7) of the Securities Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended ("SEBI (SAST) Regulations"), in respect of the Open Offer to acquire up to 3,75,300 (Three Lakh Seventy-Five Thousand Three Hundred) fully paid-up equity shares of Rs.10.00/- (Rupees Ten Only) ("Equity Shares") each representing 25.02% of the voting share capital of Gayatri Tissue & Papers Limited ("GTP" the "Target Company"), at a price of Rs.28.00/- (Rupees Twenty-Eight Only) per Equity Share payable in cash ("Open Offer").

Note: **As per the SEBI (SAST) Regulations, the Open Offer under Regulation 3 (1) and Regulation 4 is required to be given for at least 26% of the voting share capital of the Target Company. However, the shareholding of the Public Shareholders, as on date, is 25.02%, therefore the Offer Shares represent 25.02% of the voting share capital of the Target Company.**

This Advertisement is to be read in conjunction with the Public Announcement dated Tuesday, June 01, 2021 ("PA"); and the Detailed Public Statement dated Saturday, June 05, 2021, which was published on Monday, June 07, 2021, in Financial Express (English daily) (All India Edition), Jansatta (Hindi daily) (All India Edition) and Mumbai Lakshadweep (Marathi daily) (Mumbai Edition) ("DPS").

1. **Offer Price:** The Offer Price is Rs.28.00/- (Rupees Twenty-Eight Only) per Equity Share payable in cash. There has been no revision in the Offer Price;

2. **Recommendations of the Committee of Independent Directors:** The Committee of Independent Directors of the Target Company ("IDC") has opined that the Offer Price of Rs.28.00/- (Rupees Twenty-Eight Only) is fair and reasonable in accordance with SEBI (SAST) Regulations. Further, the IDC has published its recommendation on Wednesday, June 28, 2021, in the same newspapers in which the aforesaid Detailed Public Statement was published;

3. This Open Offer is not a competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations;

4. Venture Capital & Corporate Investments Private Limited, Registrar to the Offer, has confirmed that the Letter of Offer to the Public Shareholders of the Target Company whose names appear as on the Identified Date i.e., Thursday, 15 July, 2021, have been dispatched through registered post on Thursday, 22 July, 2021. Additionally, the electronic dispatch of Letter of Offer to those Public Shareholders who have registered their Email-ID with the depositaries has been completed on Thursday, 22 July, 2021.

5. Please note that a copy of Letter of Offer (including Form of Acceptance-cum-Acknowledgement) is also available on SEBI's website at www.sebi.gov.in, Manager to the Offer's website at www.capitalsquare.in, and BSE Limited's website at www.bseindia.com.

6. Public Shareholders are required to refer to the section titled "**Procedure for Acceptance and Settlement of the Offer**" beginning on page 17 of the Letter of Offer in relation to the procedure for tendering their Equity Shares in the Open Offer. Instruction for Public Shareholders

a) **In case the Equity Shares are held in physical form**

Public Shareholders holding Equity Shares in physical form may participate in this Open Offer by approaching their Selling Broker and tender their Equity Shares in Open Offer as per the procedure as mentioned in Paragraph 7.9. of the Letter of Offer along with other details.

7. All the observations received from Securities and Exchange Board of India vide letter bearing reference number SEBI/HO/CFD/DCR3/OW/P/2021/151081 dated Tuesday, 13 July, 2021, duly in terms of Regulation 16 (4) of the SEBI (SAST) Regulations upon submission of Draft Letter of Offer are duly incorporated in the Letter of Offer.

8. There are no other material updates in relation to this Open Offer since the date of the Public Announcement, save as otherwise disclosed in the Detailed Public Statement, and the Letter of Offer. As on the date of this Advertisement and in the best of knowledge of the Acquirer, there are no statutory approvals required to be implemented by them to complete this Open Offer.

9. **Schedule of Activities:**

Activities	Original Schedule		Revised Schedule	
	Date	Day	Date	Day
Date of the Public Announcement	1 June, 2021	Tuesday	1 June, 2021	Tuesday
Last date of publication of Detailed Public Statement in newspapers	8 June, 2021	Tuesday	8 June, 2021	Tuesday
Last date of filing of the Draft Letter of Offer with SEBI	15 June, 2021	Tuesday	15 June, 2021	Tuesday
Last date of Public Announcement for Competing Offer#	29 June, 2021	Tuesday	29 June, 2021	Tuesday
Last Date for receiving comments from SEBI on the Draft Letter of Offer (In the event SEBI has not sought clarification or additional information from the Manager to the Offer)	6 July, 2021	Tuesday	13 July, 2021**	Tuesday
Identified Date*	8 July, 2021	Thursday	15 July, 2021	Thursday
Last date by which Letter of Offer will be dispatched to the Public Shareholders whose name appears on the register of members on the Identified Date	15 July, 2021	Thursday	23 July, 2021	Friday
Last date by which committee of the Independent Directors of the Target Company shall give its recommendation to the Public Shareholders of the Target Company for this Offer	20 July, 2021	Tuesday	28 July, 2021	Wednesday
Last date for revising the Offer Price / Offer Size	22 July, 2021	Thursday	29 July, 2021	Thursday
Offer Opening Public Announcement	22 July, 2021	Thursday	29 July, 2021	Thursday
Date of commencement of Tendering Period (Offer Opening Date)	23 July, 2021	Friday	30 July, 2021	Friday
Date of closing of Tendering Period (Offer Closing Date)	5 August, 2021	Thursday	12 August, 2021	Thursday
Date by which all requirements including payment of consideration would be completed	23 August, 2021	Monday	30 August, 2021	Monday

*There was no competing offer for the Acquirer's Open Offer;

**Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent. All owners (registered or unregistered) of Equity Shares of the Target Company (except the Acquirer and the parties to the SPA) are eligible to participate in this Open Offer any time before the closure of this Open Offer;

*Actual date of receipt of SEBI's final observations;

10. The Acquirer accepts full responsibility for the information contained in this Advertisement and for the fulfillment of their obligations laid down in the SEBI (SAST) Regulations. A copy of this Advertisement shall also be available on website of the SEBI at www.sebi.gov.in and Manager to the Offer at www.capitalsquare.in;

11. The capitalized terms used in this Advertisement shall have the meaning assigned to them in the Letter of Offer, unless otherwise specified.

Issued by the Manager to the Offer

CAPITALSQUARE ADVISORS PRIVATE LIMITED

208, 2nd Floor, AARPEE Center, MIDC Road No 11, CTS 70, Andheri (East), Mumbai 400 093, Maharashtra, India.

Tel: +91-22-6684 9999 / +91 98742 83532; Website: www.capitalsquare.in

Email ID: tamoy.banerjee@capitalsquare.in / mb@capitalsquare.in

Contact Person: Mr. Tamoy Banerjee

SEBI Registration No: INM000012219

On behalf of the Acquirer

SD/-

VR Integrated Project Management Private Limited

Date: Wednesday, July 28, 2021

Place: Mumbai

financialexpress.epaper.in

BARODA MUTUAL FUND



The Bank of Baroda logo - Member of Baroda Mutual Fund

NOTICE CUM ADDENDUM NO. 44/ 2021

Notice cum Addendum to the Statement of Additional Information ("SAI") of Baroda Mutual Fund ("Mutual Fund")

Appointment of Compliance Officer

Investors are requested to note that Mr. Umang Shah has been designated as Compliance Officer of Baroda Asset Management India Limited ("AMC") with effect from July 22, 2021 and shall be the Key Personnel of AMC.

Accordingly, the following details of Mr. Shah, shall be added under the section titled (I) - Information about the Sponsor, AMC and Trustee Company - (D) - Asset Management Company - (iii) - Key Personnel and Research Analyst of the AMC:

Name & Designation	Age / Qualification	Brief Experience
Mr. Umang Shah Compliance Officer	32 years / B.Com, LLB and CS (Executive)	Mr. Umang Shah has over 8 years of experience in the Mutual Fund Industry. Prior to joining the AMC on March 15, 2021, he was associated with Nippon Life India Asset Management Limited, Aditya Birla Sun Life Asset Management Company Limited, BNP Paribas Asset Management India Private Limited & Motilal Oswal Asset Management Company Limited in roles & functions within the Compliance, Legal & Secretarial department.

In view of the above, relevant changes shall be carried out in SAI. This Notice-cum-Addendum shall form an integral part of the SAI of the Mutual Fund. All the other features and terms & conditions of SAI shall remain unchanged.

For Baroda Asset Management India Limited
(Investment Manager to Baroda Mutual Fund)

Place : Mumbai
Date : July 28, 2021

Sd/-

Authorised Signatory

Mutual Fund investments are subject to market risks,
read all scheme related documents carefully.

For further details, kindly contact: